GOVERNMENT OF MANIPUR SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

No. 4/40/2021-Judl/L; No. Judl-303/7/2022-SEC-LAW-Part(1):

Imphal, December 04, 2025

To

The Director Printing & Stationery Manipur

Subject: Publication of Order in the Official Gazette of Manipur Extra-ordinary.

Sir,

I am directed to refer to the above subject and to enclose herewith scan copy of Order No. 4/40/2021-Judl/L/ e-file No. Judl-303/7/2022-SEC-LAW-Part(1) dated 03.12.2025 and its corresponding soft copy for kind publication of the said Order in the Official Gazette of Manipur Extra-ordinary.

Further, it is to certify that the hard copy (ink signed) and the corresponding soft copy are same.

Encl.: As stated above.

Yours faithfully,

(Angelina Naorem)
Under Secretary (Law)

Government of Manipur.

GOVERNMENT OF MANIPUR SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT

ORDERS BY THE GOVERNOR: MANIPUR Imphal, the 3rd December, 2025

No. 4/40/2021-Judl/L/e-file No. Judl-303/7/2022-SEC-LAW-Part(1):In compliance of the directions of the Hon'ble Supreme Court of India passed in SLP (Crl.) No.(s) 4276 of 2025 and in supersession of earlier Order of even number dated 01.12.2025, the Governor of Manipur, in consultation with the Chief Justice of the High Court of Manipur is hereby pleased to establish the following Special Court to be the Special Court Manipur for NIA cases for trial of offences under any or all of the enactment specified in the schedule of the National Investigation Agency Act, 2008 (34 of 2008)within the territorial jurisdiction at column (III) as given in the SCHEDULE below:-

SCHEDULE

SL. No.	Name of Court	Territorial Jurisdiction	Place of Sitting	Date of functional
(I)	(II)	(III)	(IV)	(V)
1.	Special Court Manipur for NIA cases	Whole of Manipur	Thoubal District Court Complex, Thoubal	08/12/2025

- 2. The expenditure is debitable from the relevant Head of Account of Civil & Sessions Courts, under Demand No. 26 Administration of Justice under HOD & DDO of District & Sessions Court, Thoubal.
- 3. This issues with the approval of the State Cabinet in its decision taken on 15/12/2023 and with concurrence of DP vide their U.O. No. 281/2023-2024/DP dated 04/03/2024 and with the concurrence of Finance (PIC) Department vide their U.O. No.239/2023-2024/FD(PIC) dated 08/02/2024.

By orders & in the name of Governor,

(Arun Kumar Sinha) Principal Secretary (Law) Government of Manipur.

Copy to:

- 1. Secretary to Hon'ble Governor of Manipur.
- 2. Staff Officer to Chief Secretary, Government of Manipur.
- 3. The Director General of Police, Manipur.
- 4. The Commissioner (Home), Government of Manipur.
- 5. The Registrar General, High Court of Manipur. This has reference to Registry's letter no. HCM/Misc./2020-RG/99201 dated 24th November, 2021.

- 6. The Assistant Registrar, Supreme Court of India.
- 7. The Sessions Judge, Imphal East/ Imphal West/ Thoubal/ Bishnupur/ Senapati/ Churachandpur/ Ukhrul/Tamenglong/Chandel.
- 8. The District & Session Judge, Thoubal.
- 9. The Director of Prosecution, Manipur.
- 10. The Superintendent of Police, NIA Office at Imphal.
- 11. The Under Secretary to the Government of India, Ministry of Home Affairs CTCR Division Kartavya Bhawan-03, New Delhi. (email: vimslk.Shukla70@nic.in)
- 12. The Public Prosecutor (District), Manipur.
- 13. The Director of Printing & Stationery, Government of Manipur. For kind publication in the Manipur State Government Extra Ordinary Gazette.
- 14. The Website Manager, IT department, Government of Manipur. For kindly uploading in the Manipur Government Official website.
- 15. The Secretary, All Manipur Bar Association, Imphal.
- 16. Guard file.